

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**REVIEW PETITION NO. 2 OF 2017 & IA NO. 167 OF 2017 IN  
APPEAL NO. 115 OF 2016**

**Dated: 27<sup>th</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member**

**In the matter of:-**

**M/s Sanwariya Gas Ltd.**

**...Appellant(s)**

**Vs.**

**Petroleum & Natural Gas Regulatory Board**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Mr. K.K. Rai  
Mr. Shiv Kumar Pandey  
Mr. Anshul Rai, Mr. Awanish Kumar

Counsel for the Respondent(s) : Mr. Mr. Prashant Bezboruah  
Mr. Sumit Kishore for R-1

**ORDER**

In this petition review of our Judgment dated 03.02.2017 passed in Appeal No. 115 of 2016 is sought.

We have heard learned counsel for the parties.

We do not find any error apparent on the face of the record in the Judgment dated 03.02.2017 passed in Appeal No. 115 of 2016 requiring our interference. Therefore, Review Petition is dismissed. We record the statement of learned counsel for the Appellant that within two weeks the bank guarantee will be replenished.

**(B.N. Talukdar)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**